

# **CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH**

**O.A.No.1344/2019**

**Dated Monday, the 14<sup>th</sup> day of October, 2019**

## PRESENT

## **Hon'ble Mr.P.Madhavan, Judicial Member**

&

## **Hon'ble Mr.T.Jacob, Administrative Member**

G.Srinivasan,

Son of Gurunathan

Aged 62 years,

## GDS Stamp Vendor,

## Sattur Post Office

...Applicant

By Advocate M/s.P.Rajendran

vs

## 1. The Union of India rep by

The Chief Post Master General,

## Tamil Nadu Circle,

Chennai – 600 002.

## 2. The Senior Superintendent of Post Offices,

## Virudhunagar Division,

## Virudhunagar.

## ...Respondents

By Advocate Mr.Su.Srinivasan

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records relating to the impugned order of the second respondent in No.A-44/GDS SV/2019 dated at Virudhunagar- 621001 the 30-05-2019 and quash the same direct the respondents to accommodate the applicant in any one of the two vacancies in the posts of ABPM (GDS MD/MC), Surangudi BO a/w Sattur SO and BPM, A.Ramalingapuram BO a/w Sattur SO and render justice”.

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant is almost 62 years old and he will be satisfied if he is permitted to make a fresh representation regarding his grievance and the said representation is directed to be considered in the light of his advanced age.
3. Mr.Su.Srinivasan, SCGSC, takes notice on behalf of the respondents and submits that if a direction is given, the respondents will consider the representation of the applicant on merits.
4. In view of the limited submission, the OA is disposed of with the following direction:

**“The applicant is permitted to file a fresh representation regarding his grievance and the difficulties experienced by him before the competent authority within a period of two weeks and the**

**competent authority is directed to consider the same in the light of the various rules and regularizations and consider whether he can be accommodated in the said post and pass a speaking order within a period of two months from the date of receipt of such representation."**

**(T.JACOB)  
MEMBER (A)**

**M.T.**

**(P.MADHAVAN)  
MEMBER (J)**

**14.10.2019**